GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:4377 ANSWERED ON:22.04.2010 RAILWAY PROJECTS IN KERALA Antony Shri Anto

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of land required for development of railway projects in Kerala;
- (b) the details of land acquired and handed over to railway in the states during the last three years, year-wise;
- (c) whether land owners are getting due compensation for their land acquired for railway development projects in Kerala;
- (d) if so, the details thereof;
- (e) whether the Railways have received complaints regarding land acquisition in Kerala;
- (f) if so, the details thereof; and
- (g) the steps taken by the Railways in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a) to (g): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (g) OF UNSTARRED QUESTION NO.4377 BY SHRI ANTO ANTONY TO BE ANSWERED IN LOK SABHA ON 22-04-2010 REGARDING RAILWAY PROJECTS IN KERALA

- (a): Land required for development of Railway projects under new line, gauge conversion and doubling in Kerala is 618.29 hectare.
- (b): Land required for the projects in the State of Kerala is acquired by the State Government and handed over to Railways. Details of land acquired and handed over to Railways during the last three years is as under:

Year Area of land (in Hectare)
2007-08 21.31
2008-09 1.67
2009-10 0.65
Total 23.63

- (c) & (d): The compensation for the land is decided and disbursed by the State Government. Railways only make payment of the compensation amount to the State Government on demand.
- (e) to (g): Complaints received in this regard pertain to the amount of compensation and extent of acquisition. Complaints pertaining to compensation are dealt with by the State Government. As regards complaints pertaining to extent of acquisition, Railway undertake necessary survey to minimize the acquisition.